

OA-234/96

A.I.T.T. OF T.E.U.C.III

1/11.4.96

Shri. M. L. Paswan, Registrar Incharge.

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Learned Counsel for the applicant is present. The application is free from defects. Let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 01.05.96.

PKL

JK
(M. L. Paswan)
Registrar I/C

2/01.05.96

Counsel for the applicant : Shri S.K.Singh.

Shri S.K.Singh, learned counsel for the applicant brought to my notice that a similar and identical matter is being heard on the 9th May, 1996. He prays that this O.A. may be clubbed alongwith the other O.A. Prayer granted. List this case on 09.05.1996 for admission.

N.K.V.
(N. K. Verma)
Member (A)

3/24.09.96

Counsel for the applicant : Shri M.K.Ambastha.

Adjourned to 04.10.1996 for admission.

K.D.S.
(K. D. Saha)
Member (A)

SKJ

4./ 8.10.96. Shri S.K. Singh, the counsel for the applicant.

Heard learned counsel for the applicant on the point of admission. Admit. Issue notices to the respondents returnable within four weeks asking them to respond as to why the reliefs sought for in this OA should not be granted. List this case on 4.12.96 before the Registrar for completion of pleadings.

/CBS/


(D. Purkayastha)
Member (J)

5/16.12.1996

None for the parties. W/s has not been filed. Notices have not been issued to the respondents so far. The applicant is ~~named~~ directed to issue notices to the respondents immediately. Put up on 20.1.1997 for SR and W/s.

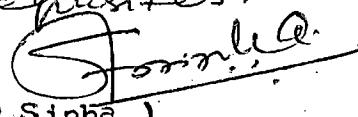
MPS.


(M.L. Paswan)
Registrar I/c

6/20.1.1997

Shri M.K.Ambastha, learned counsel for the applicant is present. On perusal of the order no. 4 dated 8.10.1996 it appears that the applicant was directed to file requisites for issuing notices to the respondents. The said order has not been complied with as yet. The learned counsel for the applicant is again directed to file requisites for issuing notices to the respondents immediately.

Put up on 4.3.1997 for W/s and requisites.



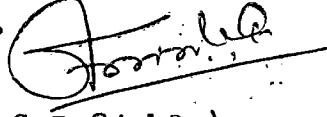
(S.P.Sinha)

Dy.Registrar I/c

MPS.

7/4.3.1997

The learned counsel for the applicant is present. He prays for one month's time for filing requisites for issuing notices to the respondents. For the ends of justice one month's time is allowed. Put up on 14.4.1997 for SR and W/s.



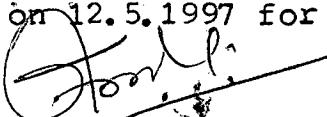
(S.P.Sinha)

Dy.Registrar I/c

MPS.

8/15.4.1997

The learned counsel for the applicant is present. None for the respondents. The learned counsel for the applicant submits that he has served a copy of the O.A. to the respondents counsel Shri R.K Choubey. Receipt showing service of the O.A. application is being filed before the undersigned. Put up on 12.5.1997 for W/s.



(S.P.Sinha)

Dy.Registrar I/c

MPS.

Receipt
fixed
C.R.
9/5/97

9/12.5.1997

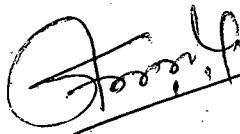
None for the parties. No W/s has yet been filed. Put up on 5.6.1997 for filing W/s as a last chance.


(S.P.Sinha)
Dy.Registrar I/c

MPS.

10/5.6.1997

None for the parties. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 15.7.1997.



MPS.

(S.P.Sinha)
Dy.Registrar I/c

11/15.07.97

None for the applicant.

W/s not filed so far. On the request made on behalf of Shri J.N.Pan dey, learned Sr.Standing Counsel for the respondents, four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.

List on 02.09.1997 for direction.


(V.N.Mehrotra)
Vice-Chairman

12./ 2.9.97.

W/S not filed so far. Four weeks further time is allowed for the same. The applicant may file rejoinder within two weeks thereafter. List it on 5.11.97 for direction.



(V.N. Mehrotra)
Vice-chairman

13./ 5.11.97.

W/S not filed so far. Four weeks further time is allowed for the same. The rejoinder may be filed within two weeks thereafter. List it on 14.1.98 for direction.



(V.N. Mehrotra)
Vice-chairman

/CBS/

14/15.01.98 Shri S.K.Singh, counsel for the applicant.

On the request made on behalf of the SSC for the respondents two weeks further time is allowed for filing W/s. Rejoinder, if any, may be filed within two weeks thereafter.

List for direction on 23.03.1998.

SKJ


(V.N. Mehrotra)
Vice-Chairman

14/23-03.98 The learned SSC for the respondents prays for and is allowed four weeks time to file W/s. Rejoinder, if any, may be filed within two weeks thereafter.

List on 28.05.1998 for direction.

SKJ


(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

15/28.5.98 W.S. not filed. Four weeks' further time is allowed to file W.S. Rejoinder, if any, be filed within three weeks thereafter. List on 28.8.98 for direction.

SKS


(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

16/28.08.98

Rejoinder not filed so far. Four weeks further time is allowed for the same. List on 25.11.1998 for direction.

SKJ


(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

17./ 25.11.98. None for the parties. W/S not filed so far.

Four weeks further time is allowed for the same. Re if any, may be filed within two weeks thereafter.

9.2.99 for direction.

AKJ
/CBS/

(LAKSHMAN JHA)

MEMBER (J)

Say
(L.R.K. PRASAD)

MEMBER (A)

18./ 9.2.99. None for the parties. List it on 28.4.99 for direction.

AKJ
/CBS/

(LAKSHMAN JHA)

MEMBER (J)

Say
(L.R.K. PRASAD)

MEMBER (A)

19/28.04.99 Shri S.K.Singh, counsel for the applicant.

List it on 07.05.1999 for direction.

SKJ

AKJ
(L.HMINGLIANA)

Member (A)

Say
(S.Narayan)

Vice-Chairman

20./ 7.5.99. Shri S.K. Singh, the counsel for the applicant.

Pleadings are complete. List it on 30.7.99 for hearing.

AKJ
/CBS/

(L.HMINGLIANA)

MEMBER (A)

Say
(S. NARAYAN)

VICE-CHAIRMAN

21/30.7.99 For want of time, let it be listed for hearing on 1.9.99.

AKJ

AKJ
(L.HMINGLIANA)

MEMBER (A)

Say
(L. JHA)

MEMBER (J)

22/01.09.99

For want of time, the hearing is adjourned

21.10.1999.

SKJ

AKJ
(L.HMINGLIANA)

Member (A)

Say
(S.Narayan)

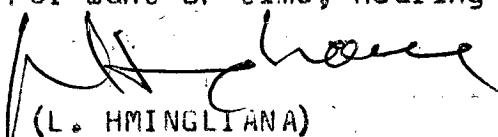
Vice-Chairman

CA - 234/96

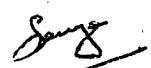
237/ 21.10.99.

For want of time, hearing is adjourned to 6.12.99.

/CBS/


(L. HMINGLIANA)

MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

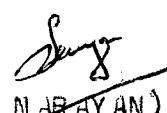
24./ 6.12.99.

For want of time, hearing is adjourned to 7.1.2000.

/CBS/


(L. HMINGLIANA)

MEMBER (A)

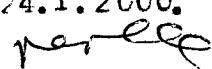

(S. NARAYAN)
VICE-CHAIRMAN

25/7.1.2000 None for the applicant.

List it for hearing on 24.1.2000.

MBS.


(Lakshman Jha)
Member (J)

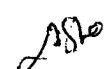

(L.R.K. Prasad)
Member (A)

26

24.1.2000

CM

None for the applicant. By way of last chance, list it for hearing on 2.2.2000. If nobody appears on the next date, the case shall be disposed of.


(L.Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

27/2.2.2000

None for the applicant.

Sh. H.P.Singh, ASC, for the respondents.

It appears from the record that neither applicant nor his counsel appear in this case on last occasion. In terms of order dated 24.1.2000 this OA is dismissed for default.

AKJ

(L.JHA)
MEMBER(J)

(L.R.K.PRASAD)
MEMBER(A)